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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ <u>FAO(OS) 147/2016 & CM APPL. 18284/2016, CM APPL.</u> <u>18285/2016</u>

DK JAIN (SINCE DECEASED THR HIS LEGAL HEIRS)

..... Appellant

Through: Mr Ankit Jain, Mr Aditya Chauhan, Ms Tanisha Gopal and Ms Divyanshu Rathi, Advocates.

versus

CS AGARWAL AND ANR Respondents

Through: Mr Gorang Gupta, Mr Yakchhandar Jain and Ms Sheena Sukhija, Advocates for respondent No.1. Mr Raghuveer Kapur and Mr Viabhav Luthra, Advocates for respondent no.2.

+ <u>FAO(OS) 148/2016 & CM APPL. 18455/2016, CM APPL.</u> <u>18456/2016</u>

NIRMAL JAIN	Appellant
Through:	Mr Ankit Jain, Mr Aditya Chauhan, Ms Tanisha Gopal and Ms Divyanshu Rathi, Advocates.
versus	
CS AGARWAL AND ANR	Respondent
Through:	Mr Gorang Gupta, Mr Yakchhandar Jain and Ms Sheena Sukhija, Advocates for respondent No.1. Mr Raghuveer Kapur and Mr Viabhav

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Luthra, Advocates for respondent no.2.

LPA 306/2016 & CM APPL. 18437/2016, CM APPL. 18439/2016 +

NIRMAL JAIN

..... Appellant

Through: Mr Ankit Jain, Mr Aditya Chauhan, Ms Tanisha Gopal and Ms Divyanshu Rathi, Advocates.

versus

CS AGARWAL AND ANR Respondents

Mr Gorang Gupta, Mr Yakchhandar Through: Ms Jain and Sheena Sukhija, Advocates for respondent No.1. Mr Raghuveer Kapur and Mr Viabhav Luthra, Advocates for respondent no.2.

LPA 308/2016 & CM APPL. 18446/2016, CM APPL. 18448/2016 +

DK JAIN	Appellant
Through:	Mr Ankit Jain, Mr Aditya Chauhan, Ms Tanisha Gopal and Ms Divyanshu Rathi, Advocates.
versus	
CS AGARWAL AND ANR	Respondents
Through:	Mr Gorang Gupta, Mr Yakchhandar Jain and Ms Sheena Sukhija, Advocates for respondent No.1. Mr Raghuveer Kapur and Mr Viabhav Luthra, Advocates for respondent no.2.
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CORAM: HON'BLE MR. JUSTICE RAJIV SHAKDHER HON'BLE MR. JUSTICE AMIT BANSAL

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<u>O R D E R</u> 26.02.2024

[Physical Hearing/Hybrid Hearing (as per request)]

<u>CM APPL. 18438/2016 in LPA 306/2016</u> <u>CM APPL. 18447/2016 in LPA 308/2016</u> [Applications filed on behalf of

the appellants seeking condonation of delay of 12 days in filing the appeals]

1. These applications have been filed on behalf of the appellants seeking condonation of the delay of 12 days in filing the appeals.

2. Having regard to the period involved, we are inclined to condone the delay.

3. It is ordered accordingly.

4. The applications are, accordingly, closed.

FAO(OS) 147/2016 & CM APPL. 18284/2016, CM APPL. 18285/2016 FAO(OS) 148/2016 & CM APPL. 18455/2016, CM APPL. 18456/2016 LPA 306/2016 & CM APPL. 18437/2016, CM APPL. 18439/2016 LPA 308/2016 & CM APPL. 18446/2016, CM APPL. 18448/2016

5. Counsels for the respondents seek an adjournment.

6. At the request of the counsels for the respondents, list the abovecaptioned matters on 01.05.2024.

RAJIV SHAKDHER, J

AMIT BANSAL, J

FEBRUARY 26, 2024/rt

Click here to check corrigendum, if any

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